Central Administrative Tribunal Principal Bench

MA No.3545/2016 in CP No.628/2015 In OA No.2034/2015

New Delhi, this the 24th day of September, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Shri Sanjay Gupta, S/o Shri Om Prakash Gupta R/o C-28, Bungalow Road Adarsh Nagar, Delhi-110033. ... Applicant

(By Advocate: None)

Versus

Dr. D.C. Joshi, Director
Central Govt. Health Scheme (CGHS)
Nirman Bhawan
New Delhi. Respondents

(By Advocate: Shri Rajat Gaur)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

MA No.3545/2016

This MA has been filed seeking revival of CP No.628/2015 filed in OA No.2034/2015.

2. In view of the reasons stated in the MA and on hearing the learned counsel for the parties, we are of

the view that it deserves to be allowed. Accordingly, CP No.628/2015 in revived.

CP No.628/2015

- 3. The applicant filed OA No.2034/2015 complaining that the Director, Central Govt. Health Scheme, the first respondent herein, has not transferred the terminal benefits referable to the service of the applicant to the 2nd respondent, the second employer. The OA was disposed of on 28.05.2015 directing the first respondent to transfer the terminal benefits referable to the service of the applicant with them, within four weeks. Direction was also issued to the second respondent to count the past service of the applicant with the first respondents.
- 4. This contempt case is filed alleging that the direction of this Tribunal in the OA has not been complied with.
- 5. On behalf of the respondents a counter affidavit is filed. It is stated that the first respondent has transferred a sum of Rs.3,73,840/- vide pay order dated 19.02.2016 in favour of the second respondent.

The service book of the applicant is also said to have been forwarded.

6. With this, the direction issued in the OA stands complied with. The Contempt Petition is accordingly closed.

(Aradhana Johri) (Justice L. Narasimha Reddy) Member(A) Chairman

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